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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

.....  
NEW DELHI: THE 28th December, 1971.

NOTIFICATION  
INCOME TAX

No. 372 (F.No. 403/50/71-ITCC): In supersession of the Notification No. 46 (F.No. 16/114/69-ITCC) dated 2nd July, 1969 and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax, Kanpur to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.

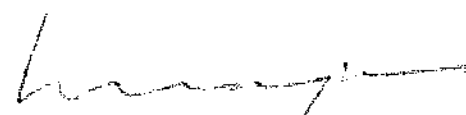
  
( K.R. Raghavan )  
Deputy Secretary to the Government of India.

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No. 372 (F.No. 403/50/71-ITCC):

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( K.R. Raghavan )  
Deputy Secretary to the Government of India.

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